

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
- Petitioner : Betam Wind Energy Private Limited (BWEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Date of Hearing : **19.4.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, BWEPL
Ms. Molshree Bhatnagar, Advocate, BWEPL
Shri Nimesh Jha, Advocate, BWEPL
Shri Rishabh Sehgal, Advocate, BWEPL
Shri Paritosh Bisen, Advocate, BWEPL
Shri Geet Ahuja, Advocate, BWEPL
Shri Aditya Singh, Advocate, UPPCL
Ms. Tanya Sareen, Advocate, UPPCL
Ms. Ayushi Saxena, Advocate, UPPCL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsa, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and, accordingly, was adjourned. The parties were, however, directed to file their advance written submissions, if any, within three weeks with a copy to the other side. The interim direction given vide Record of Proceedings for the hearing dated 23.11.2021 will continue till the next date of the hearing provided the Petitioner keeps the Performance Bank Guarantee as furnished to SECI alive.

2. The Petition will be listed for the hearing on **9.7.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**